

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3444**

**TO BE ANSWERED ON THE 01<sup>ST</sup> JANUARY, 2019/ PAUSHA 11, 1940 (SAKA)**

**OBJECTIONABLE CONTENT ON SOCIAL MEDIA**

**3444. SHRI JAGDAMBIKA PAL:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has asked the social-networking site 'Twitter' to provide identity trails to the police or other Government agencies of persons posting objectionable content on the social-media platform;**
- (b) if so, the reasons therefor and Twitter's response to the same;**
- (c) whether the Government has set out any criteria to define the term "objectionable content"; and**
- (d) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) to (d): Police and public order are State subjects as per the seventh schedule of the Constitution of India. Law enforcement agencies take appropriate action as per the law for blocking/removal of such objectionable contents on social media platforms including Twitter and ask them to provide necessary evidence including identity trails for investigation purpose. Ministry of Home Affairs has asked intermediaries including Twitter for prompt disposal of requisition of Law Enforcement Agencies to remove unlawful contents including contents involving rape/gang rape, child pornography etc. Twitter response varies on case to case basis.**

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